

HARYANA VIDHAN SABHA

1st SESSION

BULLETIN NO. 3

Wednesday, the 5th November, 2014

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 5th November, 2014 from 10.00 A.M. to 10.15 A.M.)

I. ANNOUNCEMENTS BY THE PRINCIPAL SECRETARY

The Principal Secretary laid a copy (each of the following documents received from the Council of States) on the Table of the House regarding the ratification of the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014 and the National Judicial Appointments Commission Bill, 2014 :-

1. Letter dated the 11th September, 2014, received from the Joint Secretary, Rajya Sabha, New Delhi;
2. The Constitution (One Hundred and Twenty-First Amendment) Bill, 2014 and the National Judicial Appointments Commission Bill, 2014, (English & Hindi Versions), as introduced in the House of people;
3. The Constitution (One Hundred and Twenty-First Amendment) Bill, 2014 and The National Judicial Appointments Commission Bill, 2014, (English & Hindi Versions), as passed by the Houses of Parliament;
4. Lok Sabha Debates on the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014 and the National Judicial Appointments Commission Bill, 2014; and
5. Rajya Sabha Debates on the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014 and the National Judicial Appointments Commission Bill, 2014.

II. MOTION UNDER RULE 15

The Finance Minister moved -

That the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sitting of the Assembly, indefinitely'.

The motion was put and carried.

III. MOTION UNDER RULE 16

The Finance Minister moved -

That the Assembly at its rising this day shall stand adjourned sine-die.

The motion was put and carried

IV. PAPERS LAID ON THE TABLE OF THE HOUSE

The Finance Minister laid papers from Sr. No. 1 to 4 on the table of the House.

V. OFFICIAL RESOLUTION

Resolution Regarding Ratification of the Constitution of India (One Hundred and twenty-First Amendment) Bill, 2014

The Finance Minister moved-

“That this House ratifies the amendments to the Constitution of India falling within the purview of clause (b) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014, as passed by both the house of Parliament”.

The motion was put and carried unanimously.

VI. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No.3) Bill, 2014.

At 10.06 A.M., the Finance Minister introduced the Haryana Appropriation (No.3) Bill, 2014 and also moved-

That the Haryana Appropriation (No.3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Value Added Tax (Second Amendment) Bill, 2014.

At 10.11 A.M., the Finance Minister introduced the Haryana Value Added Tax (Second Amendment) Bill, 2014 and also moved-

That the Haryana Value Added Tax (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

The Sabha then adjourned sine die.